

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. CP 16/132/ 2015  
RT CP NO. 165/Chd/Hry/2017**

In the matter of :

OneVision Software India Pvt. Ltd. & Ors. ....Petitioners/Applicants.

Present: Mr. Dhruv Kumar Thakur, Director of the petitioner-company.  
Mr. Ashish Thirania, Junior Technical Assistant on behalf of  
the Registrar of Companies, Punjab and Chandigarh.

This is a *suo moto* petition filed for composition of the offence for not holding the Annual General Meeting for which the due date was on or before 26.01.2012 but the meeting was held on 30.06.2012. The composition has been prayed for in respect of the offence under Section 621A read with Section 166 and Section 168 of the Companies Act, 1956. The Notice was directed to be sent to the Registrar of Companies, NCT of Delhi and Haryana to file response and the notice was delivered but copy of the petition and complete Paper book was not sent with the notice.

The matter be now listed on 23.08.2017 and fresh notice be issued to the Registrar of Companies, NCT of Delhi and Haryana. The petitioner is directed to file copy of the petition within 3 days and collect the notice from the Registry and send the same along with entire Paper Book to the Registrar of Companies, NCT of Delhi and Haryana by Speed Post for 23.08.2017 and file affidavit stating therein the compliance along with the postal receipt and Track Report of the Post Office. Registrar of Companies,



NCT of Delhi and Haryana be also directed to file the report at least three days before the date fixed.

*Sai*  
(Justice R.P.Nagrath)  
Member (Judicial)

*July 24, 2017.*  
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